FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

THREE C INFRATECH PVT LTD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<table>
<tr><th>SL.</th><th colspan="2">RELEVANT PARTICULARS</th></tr>
<tr><td>1.</td><td>Name of the corporate debtor along with PAN & CIN/ LLP No.</td><td>THREE C INFRATECH PRIVATE LIMITED
CIN U70101DL2010PTC205740
PAN AADCT5311M</td></tr>
<tr><td>2.</td><td>Address of the registered office</td><td>Registered Office: C-23, Greater Kailash Enclave, Part-I, South Delhi, New Delhi, Delhi, India, 110048
(though premises is closed and empty since years)</td></tr>
<tr><td>3.</td><td>URL of website</td><td>No website available of the Corporate Debtor</td></tr>
<tr><td>4.</td><td>Details of place where majority of fixed assets are located</td><td>Land at Barara, Ambala, Haryana
(part of the land is attached under PMLA, by the Enforcement Directorate (Final attachment Orders passed on 23 June 2025));
Kindly note that the lands / title deeds cannot be separately demarcated, as all of them are a “part”/ “share” of “undivided” Khasras/ “undivided” Khewats ; also Original Title Deeds of the lands are not available with the Resolution Professional</td></tr>
<tr><td>5.</td><td>Installed capacity of main products/ services</td><td>Not a Going concern;</td></tr>
<tr><td>6.</td><td>Quantity and value of main products/ services sold in last financial year</td><td>Nil - Not a Going concern</td></tr>
<tr><td>7.</td><td>Number of employees/ workmen</td><td>Nil- Not a Going concern</td></tr>
<tr><td>8.</td><td>Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:</td><td>Kindly note that the last Financials available with the RP are of 31 March 2020 and the same can be sought from the RP at cirp.threeCinfratech@gmail.com</td></tr>
<tr><td>9.</td><td>Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:</td><td><table>
<tr><th>Parameter</th><th>Criteria</th></tr>
<tr><td>Minimum Tangible Net Worth</td><td>Rs 20 crore (as per latest audited financial statements - Private/ Public Ltd. company, LLP, Body Corporate, PSUs, Individual Investor, whether incorporated in India or outside India)</td></tr>
<tr><td>Sectoral/Domain Experience</td><td>Minimum 5 years of experience / expertise in running an Industry/ business/ turnaround of stressed assets etc</td></tr>
<tr><td>Legal Eligibility</td><td>• Must not be disqualified under Section 29A of IBC.
• Affidavit to be submitted affirming no default of statutory dues including taxes by promoters or group entities</td></tr>
</table></td></tr>
</table>

Pooja Bahry

		Consortium Conditions	Consortium permitted subject to: - Lead member contributing ≥60% of net worth - Lead member meeting experience requirement - All members are Section 29A compliant
		Earnest Money Deposit (EMD)	₹1 crore (refundable) along with submission of EOI
		Priority to Government Dues	PRA to declare in EOI that resolution plan will prioritise admitted government dues, including Income Tax, per Section 30(2) and judicial rulings
10.	Last date for receipt of expression of interest	15 September 2025	
11.	Date of issue of provisional list of prospective resolution applicants	25 September 2025	
12.	Last date for submission of objections to provisional list	30 September 2025	
13.	Date of issue of final list of prospective resolution applicants	5 October 2025	
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	6 October 2025	
15.	Last date for submission of resolution plans	6 November 2025	
16.	Process email id to submit Expression of Interest	cirp.threeCinfratech@gmail.com	
17.	Details of the corporate debtor's registration status as MSME.	Not registered as a MSME, as per limited information available ; No documents available regarding MSME Status	

- **Note:** The above Form G is subject to the further Extension of CIRP Period granted by the Honble NCLT, as the CIRP Period of 180 days is getting over on 6 October 2025 (*after taking into account the exclusion of the period granted by the NCLT from 12.03.2025 to 09.04.2025 from the CIRP timelines*). In case the said Extension is not granted by the Honble Adjudicating Authority, the RP/ COC reserves the right to change, update, amend, supplement, modify, add to, delay or otherwise annul or cease the EOI/ Bid Process at any point in time, without assigning any reason whatsoever.

- **Further, Resolution Applicants are advised to carry out thorough legal and financial due diligence, particularly in view of the ED attachment and prior mismanagement.**

Pooja Bahry Insolvency Professional

Sd/-

Date and Place: 30 August 2025 at New Delhi

POOJA BAHRY
Resolution Professional of THREE C INFRATECH PVT LTD
IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063;
AFA No AA3/10063/02/311225/301226 Valid till 31/12/2025
Address: 59/27 Prabhat Road, New Rohtak Road, New Delhi-110005
Ph: 9811071716
Email: pujabahry@yahoo.com , cirp.threeCinfratech@gmail.com